


NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/06/2017 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL  
SHRI S. VIJAYARAGHAVA, MEMBER - TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/286/ (IB)/2017  
NAME OF THE PETITIONER(S) : DALAS BIOTECH LTD  
NAME OF THE RESPONDENT(S) : ARVIND REMEDIES LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	


  
S. MURUGAN

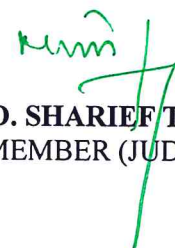
Respondent



**ORDER**

The matter is called. No representation for the petitioner. Counsel for the respondent is present and submitted that he has not received any papers relating to this Petition. However, we have seen the Order dated 7.6.2017 wherein it has been stated by the Counsel for the petitioner that M/s. Sudharsana Sundar caused appearance before Hon'ble High Court of Madras. Counsel for the respondent also admitted that the documents have been supplied to him. Since the petitioner is absent, an adjournment is given and the matter is posted for the presences of the petitioner. Put up on **07.07.2017 at 02.30 P.M.**

  
(S.VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
(MEMBER (JUDICIAL))